

**AMENDMENTS IN THE TRIPURA MOTOR
VEHICLES RULES, 1954**

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR) : Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Tripura Motor Vehicles Rules, 1954, issued by the Tripura Administration: —

(i) Notification No. MV/III (166)/59, dated the 7th April, 1960.

(ii) Notification No. MV/III(181) 60, dated the 26th May, 1960.

[Placed in Library. See No. LT-2194/60 for (i) and (ii).]

**AMENDMENTS IN THE DELHI MOTOR
VEHICLES RULES, 1940**

SHRI RAJ BAHADUR: Sir, I also beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Delhi Motor Vehicles Rules, 1940, issued by the Delhi Administration: —

(i) Notification No. F. 12(139)/ 59-Transport, dated the 2nd April, 1960.

(ii) Notification No. F. 12(162)/ 59-Transport, dated the 8th March, 1960.

(iii) Notification No. F. 12(190) 59-Transport, dated the 16th April, 1960.

(iv) Notification No. F.12(1)/60-Transport, dated the 10th May, 1960.

[Placed in Library. See No. LT-2193/60 for (i) to (iv).]

**ANNUAL REPORT OF THE NATIONAL CO-
OPERATIVE DEVELOPMENT AND WARE-
HOUSING BOARD FOR 1958-59 AND
RELATED PAPERS**

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA): Sir, on behalf of Shri S. K. Dey, I beg to lay on the Table, under sub-section (3) of section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Third Annual Report of the National Cooperative Development and Warehousing Board for the year 1958-59 and the Annual Consolidated Statement of Accounts of the Board for the said year. [Placed in Library. See No. LT-2243/60.]

**AMENDMENTS IN THE INDIAN AIRCRAFT
RULES, 1937**

THE DEPUTY MINISTER OF¹ CIVIL AVIATION (SHRI AHMED MOHIUDDIN): Sir, I beg to lay on the Table, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy each of the following Notifications of the Ministry of Transport and Communications (Department of Communications and Civil Aviation) publishing certain amendments in the Indian Aircraft Rules, 1937, together with explanatory notes thereon: —

(i) Notification No. AR-1937(63)/ F. No. 10-A/32-58, dated the 14th May 1960.

(ii) Notification No. AR-1937C64)/ F. No. 10-A/14-59, dated the 21st May 1960.

[Placed in Library. See LT-2262.' 60 for (i) and (ii).]

**ANNUAL REPORT AND ACCOUNTS OF THE
CENTRAL WAREHOUSING CORPORATION,
NEW DELHI, FOR 1959-60 AND THE AUDITOR'S
REPORT THEREON**

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS) ; Sir, I beg to lay on the